

**MANIPUR**



**GAZETTE**

**EXTRAORDINARY  
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**No. 209**

**Imphal, Friday, July 29, 2022**

**(Sravana 7, 1944)**

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**GOVERNMENT OF MANIPUR  
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

**NOTIFICATION**

Imphal, July 25, 2022

No. 2/33/2022-Leg/L: In pursuance of rule 150 of the Rules of Procedure and Conduct of Business in Manipur Legislative Assembly, the following Bill as introduced in the Manipur Legislative Assembly, in its sitting held on July 25, 2022 is hereby published in the Manipur Gazette Extraordinary:

1. The Factories (Manipur Amendment) Bill, 2022 (Bill No. 7 of 2022).

NUNGSHTOMBIATHOKPAM,  
Commissioner (Law),  
Government of Manipur.

**Bill No. 7 of 2022**  
(As introduced in the Manipur Legislative Assembly)

**THE FACTORIES (MANIPUR AMENDMENT) BILL, 2022**

A

**Bill**

*further to amend the Factories Act, 1948 (Central Act No. 63 of 1948) as in force in the State of Manipur.*

Be it enacted by the Legislature of State of Manipur in the Seventy-third Year of the Republic of India as follows:-

1. (1) This Act may be called the Factories (Manipur Amendment) Act, 2022.

Short title,  
extent and  
commencement.

(2) It shall extend to the whole of the State of Manipur.

(3) It shall come into force with effect from the date of its publication in the Official Gazette of Manipur.

*No. 63 of  
1948*

2. After section 92 of the Factories Act, 1948 (hereinafter referred to as the Principal Act), the following section 92A shall be inserted, namely,-

Insertion of  
Section 92A.

**“92A. Compounding of certain offences.** (1) Notwithstanding anything contained in this Act, all the offences mentioned in the Fourth Schedule shall be compounded on prosecution by such officer, not below the rank of the Deputy Chief Inspector of Factories and such an officer shall have the power to impose an amount of fine not more than the maximum amount prescribed under section 92:

Provided that the State Government may, by notification in the Official Gazette, amend the FOURTH SCHEDULE by way of addition, omission or variation of any offence specified in the said Schedule.

(2) Where an offence has been compounded under sub-section (1), no further proceedings shall be taken against the offender in respect of such offence.”.

Insertion of 3. After the THIRD SCHEDULE of the Principal Act, the following  
Fourth Schedule shall be inserted, namely,-  
Schedule.

“ FOURTH SCHEDULE  
[See Section 92A]

MINOR OFFENCES

Sl. No.	Section	Provision
1	11	Not maintaining the cleanliness of the factory premises as per the provisions
2	18	Not providing clean drinking water
3	19	Not providing adequate and clean latrines and urinals
4	20	Not providing adequate spittoons
5	42	Not providing adequate, suitable and well-maintained washing facilities
6	43	Not providing facilities for drying and storage of clothes
7	44	Not providing adequate facilities of sitting arrangement
8	45(1), (2), (3)	Not providing adequate and well placed first-aid- appliances
9	46	Not providing canteen for factories employing more than 250 workers
10	47	Shelter, restrooms and lunch-rooms for factories employing more than 150 workers
11	48	Not providing crèches in factories employing more than 30 workers
12	53(2)	Not giving compensatory holidays
13	59(5)	Not providing extra wages for overtime
14	60	Not restricting double employment on a particular day
15	61	Not displaying periods of work for adults
16	62	Not maintaining the register of adult workers
17	63	Not maintaining the duration of work register
18	79	Not allowing annual leave with wages
19	80	Not providing wages during the leave period
20	81	Not providing advance payment in certain cases

21	83	Not maintaining register as prescribed by Rules
22	84	Not adhering to the orders of the Government
23	93	Liability of owner of premises
24	97	Offences by workers
25	108	Not displaying of notices
26	110	Not submitting Returns
27	111A	Not safeguarding the rights of the workers
28	114	Not providing free of cost certain types of equipment to the workers

**STATEMENT OF OBJECTS AND REASONS**

The proposed Bill is to bring certain legislative reforms in the Factories Act, 1948 for good governance and for ease of doing business by decriminalization of minor offences.

Hence, this Bill.

Imphal, ....., 2022

Nemcha Kipgen  
Minister (Textiles, Commerce & Industries),  
Manipur.

**FINANCIAL MEMORANDUM**

As and when the proposed legislation is enacted, there shall be no expenditure from the Consolidated Fund of the State.